Tips to avoid delay in Food License

1. Choose right Kind of Food Business (KoB)

Read the definitions of Food Businesses and find out the correct Kind of Business that suits your Food Business

[Link to Definition of KoBs]

2. Choose right kind of Food Product Categorization Code.

Refer to the Food Product Categorization document (Give Link)

Also refer to the IFS-Quick Access portal ([https://fssai.gov.in/quickaccess/](https://fssai.gov.in/quickaccess/))

3. Upload Correct Set of Documents

[Link to KoB wise required Documents]

4. Find your Eligibility for Central License/State License/ Registration

[Link to Eligibility Criteria Document]

5. Get your Food Business Ready for Inspection

[Link to Inspection Check List]

6. Mandatory Condition of License for Food Businesses

[Link to Condition of License]

7. Know modes of Payment and Treasury Heads

[Link to Payment Modes Document]

8. Nominate one Technical Person to supervise the production process. The person supervising the production process shall possess at least a degree in Science with Chemistry/Bio Chemistry/Food and Nutrition/ Microbiology or a degree or diploma in food technology/ Dairy technology/ dairy microbiology/ dairy chemistry/ dairy engineering/oil technology /veterinary science /hotel management & catering technology or any degree or diploma in any other discipline related to the specific requirements of the business from a recognized university or institute or equivalent.

9. Nominate one person for complying with condition of License (Also fill and upload Form IX).

10. If you are extracting Ground Water for the purpose of carrying out the Food Business Activities, keep NOC from Central Ground Water Authority (CGWA) ready for submitting it along with Form B of your License Application.
11. For more clarity on Food Licensing issues, call our Helpline @ 1800112100, working 7 am to 11 pm on all seven days.

12. Respond to the queries of Licensing Authority within 30 days to avoid rejection of Licensing Application. Once rejected, appeal can only be made to Commissioner Food Safety. (https://fssai.gov.in/home/compliance/Food-Commissioners.html)

13. In case of State License or Registration Certificate, if a Licensing/Registering Authority doesn’t respond within 15 days, write to Commissioner Food Safety of concerned State/UT. Details available at https://fssai.gov.in/home/compliance/Food-Commissioners.html

14. In case of Central License, if a Licensing Authority doesn’t respond, please contact us through email. Email ID: enforcement1@fssai.gov.in